

Notifications and Orders

(148) Relaxation to build an extra floor in the rehabilitation colonies. - Whereas, large number of slum dwellers have been allotted sites or built up spaces under the different rehabilitation schemes in different parts of Chandigarh and have been living in the rehabilitation colonies.

Whereas, they have been pleading that their family size has grown up and there is a shortage of place and it is difficult for them to purchase any other residential unit in Chandigarh and demanding that they should be allowed to build an extra floor.

Whereas, one extra floor on allotted sites or built up spaces allotted under different rehabilitation schemes in different parts of Chandigarh with certain terms and conditions was allowed,—*vide* order No. 11/6/106-UTFI(2)-2009/1175, dated 27th February, 2009.

Whereas, by allowing one extra floor on the allotted sites or built up spaces, the single storey sites/tenements have become eligible to construct double storey and the double storey sites/tenements have become eligible to construct triple storey. There is resentment among the allottees, who were allotted single storey sites/tenements and they have been requesting to allow to construct another floor i.e. second storey to come at par with the allottees who were allotted double storey tenements.

Whereas, the matter has been examined and keeping in view the genuine demand and to bring in parity, all the sites or built up spaces under different slum rehabilitation schemes in different parts of Chandigarh and slum dwellers living in the rehabilitation colonies shall be permitted to construct ground plus two floors. This is subject to the condition that the building plans shall be got cleared by the PAC (Lower) on case to case basis and can be constructed only with the prior approval after assessing the structural safety of the existing structure. If the existing structure does not permit additional floor capacity then they will have to revise the building plans and make the structure with sufficient load bearing capacity for the structural safety and accordingly any new/ additional construction can be carried out.

This shall be applicable to all slum rehabilitation colonies under the control/ supervision of Chandigarh Administration, Municipal Corporation and Chandigarh Housing Board.

This order partially modifies the earlier orders issued in this regard,—*vide* No. 1176/106-UTFI(2) 2009/1175, dated 27th February, 2009.

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